

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-217/2004 in
OA-530/2004

New Delhi this the 17th day of September, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Sripal,
S/o Sh. Raj Karan,
S/o Sh. Raj Karan,
R/o 15/304, Dakshin Puri,
New Delhi-62.

..... Petitioner

(through Sh. S.N. Anand, proxy for Ms. Anu Mehta, Advocate)

Versus

1. Shri R.S. Panday,
The Director General(Incharge),
Archaeological Survey of India,
Janpath, New Delhi.

2. Shri A.K. Sinha,
Superintendent Archaeologist,
Archaeological Survey of India,
Sardarjung Madrasa,
New Delhi-3.

..... Respondents

(through Sh. K.R. Sachdeva, Advocate)

Order (oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

Heard.

2. Vide order dated 9.3.2004 OA-530/2004 was disposed of with
the following observations/directions to the respondents:-

“3. Without going into the merits of the claim made by the applicants, it is considered expedient at this stage to direct the respondent to examine the claims of the applicants. This direction is being issued without issuing notice to the respondents as they are not likely to be prejudiced. Respondent No.2 is directed to treat this Original Application as a representation of the applicants. In view of the assertion that the applicants are not highly educated persons and the records are available with the respondents only, the respondent No.2 is further directed to verify the facts by reference to their own records and decide the claims made in this Original Application with reference to records available with the respondents. For this purpose, the applicants are directed to send a copy of this order alongwith a copy of this Original Application to respondent No. 2 as well as a copy of the same to respondent No.3 within 10 days from the date of receipt of a copy of the OA alongwith a copy of this order, respondent No.2 is directed to decide the claims made by the applicants by passing a reasoned and speaking order within a period of two months from the date of receipt of the same under intimation to the applicants.

4. In view of the directions in the preceding paragraph, this Original Application is disposed of without any order as to costs at the admission stage itself.”

3. Respondents have passed an order dated 24.6.2004 (Annexure-I) in compliance of directions of this Court. C.P. as such is disposed of. Notices to the respondents are discharged. On remaining aggrieved, petitioner shall have liberty to take legal recourse.

S. Raju
(Shanker Raju)

Member(J)

V.K.Majotra
(V.K. Majotra) 17.9.04
Vice-Chairman(A)